

श्री गणपति राम : जैसा कि याननीय मंत्री महोदय ने बतलाया है कि बनारस युनिवर्सिटी के माइनिंग और मेटलर्जी इंस्टीट्यूट के बनाने के लिये रूपया दिया गया है, क्या मैं जान सकता हूँ कि वह कितना रूपया दिया गया है ?

श्री के. डी. मालवीय : कुल तीन लाख सत्रह हजार की रकम देने का वादा किया गया था जो कि अब की सब दी जा चुकी है।

Shri Velayudhan rose—

Mr. Speaker: If the hon. Member is going to put questions of that type he had better not put them.

Shri Velayudhan: I want to put it in another form.

Mr. Speaker: Next question.

BIRSI AERODROME

***2033. Shri Jasani:** Will the Minister of Defence be pleased to state:

(a) the total area of land acquired by Government for the Birsi Aerodrome situated in Bhandar District of Madhya Pradesh;

(b) the area utilised for aerodrome purpose; and

(c) the area of land cultivable at present and how is it utilised?

The Minister of Defence (Shri Gopalaswami): (a) 1,145.39 acres.

(b) 39.25 acres.

(c) The area of the cultivable land is not readily available but all the areas outside the airfield proper are being utilised by the Madhya Pradesh Government.

Shri Jasani: What was the total cost incurred by Government for the construction of this aerodrome?

Shri Gopalaswami: The land itself was acquired in March 1943 on payment of Rs. 1,53,647.

Shri Jasani: I want to know the total cost including the cost of all the structures therein.

Shri Gopalaswami: I should like to have notice of that.

Shri Jasani: May I know in what year the construction of this aerodrome was undertaken, that is when was this land acquired and from how many tenants?

Shri Gopalaswami: The land was acquired in March, 1943. I am afraid

I have not got the number of people from whom the purchase was made.

Shri Jasani: In view of the fact that the major portion of the land is lying uncultivated, does Government think of returning the land to the original tenants or their successors?

Shri Gopalaswami: The runways which alone have been retained for emergency purposes cover 39.25 acres. The rest of the airfield is not required for defence purposes. An area of about 1100 acres has been handed over to the Madhya Pradesh Government whose Rehabilitation Department was using it till recently. It is understood they want it for their Special Armed Police Constabulary now. It is not very clear as to how much of the land they will be prepared to make available for restoration to the original owners.

Shri Jasani: Have any applications been received from the original tenants for returning their land so that they may cultivate them again?

Shri Gopalaswami: Yes, Sir. Representations were received in September 1951 and they were sent to the Deputy Commissioner for report. He reported that only about 25 acres could be leased out without affecting the safety of aircraft.

Shri Jasani: By what time will these applications be disposed of?

Shri Gopalaswami: I do not think any of them are likely to be accepted.

Dr. P. S. Deshmukh: Is it a fact that there is a huge number of structures in this area not being used for many years?

Shri Gopalaswami: There is. As I said, many of them were used by the Madhya Pradesh Government by their Rehabilitation Department. They now propose to use some of these barracks for their Armed Constabulary.

Dr. P. S. Deshmukh: Is it a fact that the Government of India are asking for payment for handing over these barracks to the Madhya Pradesh Government?

Shri Gopalaswami: For the time being, we have not asked for any payment, but the whole scheme as regards housing the Armed Constabulary has yet to be finalised.

ILLICIT SALE OF A WIRELESS SET AT MHOW

***2034. Shri N. L. Joshi:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that a wireless set prepared out of the parts